(3) G. S. R. 747 published in Gazette of India dated the 17th April, 1968 rescinding Bihar Government's Order No. 21807-S. C. dated the 1st November, 1966, prohibiting export of pulses from Bihar. [Placed in Library. See No. LT-1021, 68]

Notification under Industrial Disputes Act and Employees' State Insurance (Control) Second Amendment Rules

THE DEPUTY MINISTER IN THE MINSTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI S. C. JAMIR): 1 beg to lay on the Table:

- (1) (i) A copy of Notification No. 30-I.R./IR/IA/1(A)/64-Pt. published in the Calcutta Gazette dated the 25th January, 1968 adding certain industries to the First Schedule to the Industrial Disputes Act, 1947, under subsection (3) of section 40 of the said Act, read with clause (c) (iv) of the Proclamation dated the 20th February, 1968, issued by the President in relation to the State of West Bengal.
 - (ii) A statement showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-1022/68].
- (2) A copy of the Employees' State Insurance (Control) Second Amendment Rules, 1968 published in Notification No. G. S. R. 677 in Gazette of India dated the 6th April, 1968, under sub-section (4) of section 95 of the Employees' State Insurance Act, 1948. [Placed in Library. See No. LT-1023/68].

ESTIMATES COMMITTEE

Fifty-fourth Report

SHRI P. VENKATASUBBAIAH
(Nandyal): I beg to present the Fiftyfourth Report of the Estimates Committee
on action taken by Government on the
recommendations contained in the Hundred
and Second Report of the Estimates Committee (Third Lok Sabha) on the Ministry
of Education—University Grants Commission,

COMMITTEE ON PUBLIC UNDER-TAKINGS

Sixteenth, Seventeenth and Eighteenth Reports

SHRI D. N. TIWARY (Gopalgani): I beg to present the following Reports of the Committee on Public Undertakings:

- (1) Sixteenth Report on action taken by Government on the recommendations contained in the Thirty-ninth Report of the Committee on Public Undertakings (Third Lok Sabha) on Bharat Heavy Electricals Limited, New Delhi.
- (2) Seventeenth Report on action taken by Government on the recommendations contained in the Fifteenth Report of the Public Accounts Committee (Third Lok Sabha) regarding Audit Report on the Accounts of Damodar Valley Corporation for the year 1961-62.
- (3) Eighteenth Report on action taken by Government on the recommendations contained in the Third Report of the Committee on Public Undertakings (Third Lok Sabha) on the Shipping Corporation of India Limited.

12 30 hrs.

QUESTIONS ON STATEMENT MADE BY MINISTER OF FOOD AND AGRI-CULTURE ON 22ND APRIL 1968
RE APEEJAY SHIPPING
COMPANY

श्री मचु लिससे (मुंगर): प्रध्यक्ष महोदय, यह जो सवाल प्रव में पूछ रहा हूं यह खाद्य मन्त्री श्री जगजीवन राम के द्वारा टामस साहब को वापिस बुलाने के सम्बन्ध में मेरा जो सवाल था उसमें से उत्पन्त हुआ है। उस का उन्होंने जो उस समय जवाब दिया था, उस जवाब को को वह 22 प्रप्रैल को दुरुस्त कर रहे हैं। वह इनके उस 22 प्रप्रैल बाले बयान को लेकर है मैं सवाल पूछना चाहता है।

सब से पहले तो मैं यह निवेदन करना चाहता हूँ कि मन्त्री महोदय ने अपने उस 22 अप्रैल वाले वक्तव्य में जो अपने पहले उत्तर को शुद्ध किया है लेकिन उसे उन्होंने पूर्ण रूप से शुद्ध किया है। इस में और भी दो गल-